SHRI JASWANT SINGH: Sir, I move:-

"That the Bill be returned."

The question was put and the motion was adopted.

THE APPROPRIATION BILL, 2003.

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): Sir, I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2002-2003, as passed by Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JASWANT SINGH: Sir. I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE APPROPRIATION (NO.2) BILL, 2003.

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): Sir, I move:-

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2001, in excess of the amounts granted for those services and for that year, as passed by Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.